

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): (a) No special allocation has been made to Kerala for development of coconut. However, the following schemes are being implemented by the Coconut Development Board in Kerala:

1. Project for the expansion of area under coconut.
2. Project for providing assistance for irrigation facilities to coconut growers.
3. Project for production and distribution of TXD hybrid seedlings.
4. Establishment of Hybrid Seed Gardens for production of DXT hybrids.

(b) During 1986-87, the total outlay approved for the above schemes for Kerala is Rs. 30 168 lakhs, of which the Board's share is Rs 19 262 lakhs and that of the Kerala State Government Rs. 10,906 lakhs

(c) Yes, Sir.

**House building advance to Government employees**

3690. SHRI KAMLA PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Union Government have decided the maximum/minimum limit of house building advance admissible to Central Government employees after the recommendations of the Fourth Pay Commission;

(b) if so, the details thereof and if not, the time by which a decision will be taken in this regard; and

(c) whether Union Government would grant house building advance to the applicants who had applied during the last two months according to their old pay

scales which they were drawing prior to the recommendations of the Fourth Pay commission?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) The matter is under active consideration.

(c) Pending a decision, house building advance is being sanctioned on the basis of pre-revised pay, as mentioned in the office Memorandum given below.

No. 1/17015/6/83/H.III

Government of India  
Ministry of Urban Development (Housing-III Section) New Delhi, dated the 27th October, 1986.

**OFFICE MEMORANDUM**

Subject: Admissibility for grant of House Building Advance— implementation of Fourth Pay Commission recommendations.

The undersigned is directed to say that pending decisions on revised eligibility conditions etc., it has been decided that "Basic Pay" that would have been drawn by the Govt. employee but for fixation of his pay in the revised scale, should be taken into account for the purpose of determining his eligibility for House Building Advance. In respect of Government servants who are appointed to different posts on or after 1.1.86, i.e. the date of implementation of the Pay Commission's recommendations, their pay for the purpose of eligibility will be "Notional Pay" which they would have drawn in the pre-revised scale but for the introduction of the revised scales.

Sd/-  
(S. Balakrishnan)

Under Secretary to the Govt. of India

To:

1. All Ministries/Depts. of Govt. of India

2. Comptroller & Auditor, General of India, New Delhi.
3. Union Territories, Administrations of Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli, Delhi, Lakshdweep.

**Assistance for constructing cyclone shelters**

3691. SHRI ANADI CHARAN DAS : Will the Minister of AGRICULTURE be pleased to state :

(a) the financial assistance provided to various States for the construction of cyclone shelters during the last two years, State-wise ;

(b) whether coastal districts of Orissa have not been included under the Centrally sponsored scheme of Disaster Preparedness which provides for construction of cyclone shelters; and

(c) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) to (e) In response to Government of India's request for proposals to be included in the 7th Five Year Plan scheme of disaster preparedness which envisages, inter-alia, construction of cyclone shelters, proposals have been received from some States. The details of the scheme have not been finalised. No financial assistance has been provided by the Government of India to any State during the last two years for construction of cyclone shelters.

*[Translation]*

**World Bank assistance for sagar city**

3692. SHRI NANDLAL CHOU DHARY ; Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether there is any proposal to seek World Bank assistance for Sagar city; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) Sagar town has been identified as one of the four sub-towns to be provided with financial assistance for area development under the on-going World Bank assisted Madhya Pradesh Urban Development Project

The town has also been identified as one of the 10 town for World Bank Assistance under the proposed M. P. Water Supply and Sewerage Project.

**Joint membership for plots/flats**

3693. SHRI SANTOSH KUMAR SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government propose to make it obligatory for all Group Housing Societies in Delhi to grant membership only in the joint name of husband-wife ; to check dual/illegal allotment of plots/flats in Delhi ; and

(b) if so, by what time and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) The cooperative society is a voluntary organisation and its membership is open to all individuals in accordance with the Delhi Cooperative Societies Act, 1972 Rule 27 of the Delhi Cooperative Societies Rule, 1973 provides for joint membership. There is no proposal to make it, obligatory.

**Registry of plots of first draw under Rohini Scheme**

3694. SHRI SHANTI DHARIWAL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Delhi Development Authority held two draws of lots for the allotment of plots under the Rohini Residential Scheme ;

(b) if so, whether it is a fact that DDA has started action regarding site